

ACT No. I of 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 5th January 1860.)

An Act to empower the Governor-General in Council to increase the rate of Duty on Salt imported into the North-Western Provinces of the Presidency of Bengal.

WHEREAS it is expedient to increase the rate of Duty on Salt imported into the North-Western Provinces of the Presidency of Bengal ;
Preamble. It is enacted as follows :—

I. So much of Section II of Act XIV of 1843 (*for regulating the levy of Customs Duties, and the manufacture of Salt in the North-Western Provinces of the Presidency of Bengal*) as prescribes the levy of a Duty of two Rupees per maund on the Import of Salt into the said Provinces, and of a further Duty of one Rupee per maund on the transmission thereof to the Eastward of Allahabad, is hereby repealed.
Law repealed.

II. It shall be lawful for the Governor-General in Council to order the levy, on and after the 24th day of December 1859, of a Customs Duty not exceeding three Rupees per maund on Salt imported into the North-Western Provinces of the Presidency of Bengal. A further Duty not exceeding one Rupee per maund, to be fixed by order of the Governor-General in Council, shall on and after the said 24th day of December 1859 be leviable on the transmission of Salt to the Eastward of Allahabad.
Customs Duty on Salt imported into the North-Western Provinces.

III. Every

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III. Every Collector of Customs and other Officer is hereby indemnified
Indemnity to Collec- for any thing done on and after the said 24th day of
tors, &c. December 1859 in collecting or enforcing the Duty imposed
under the provisions of this Act or by virtue of any order of Government
heretofore made authorizing the levy of any such Duty ; or in otherwise carrying
this Act into effect : and no action or other proceeding shall be maintained
against any such Collector or other Officer in respect of any thing so done.